Need to amend Indian Penal Code

- 2651. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware of the fact that unforeseen crimes are taking place in the country creating extraordinary situations which are not effectively met by Indian Penal Code which came into existence about 150 years ago; and
- (b) if so, the steps taken to revise IPC entirely in the light of unbridled criminality and crimes and enhance punishments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There are laws other than Indian Penal Code, such as IT Act and others, which have provisions for recognizing offences and punishment for the offenders not covered entirely under the Indian Penal Code, 1860.

(b) The Indian Penal Code, 1860 has been amended from time to time to plug the loopholes and to make certain provisions of the Code more effective. This is a continuous process.

Performance of NDMA

2652. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is satisfied with the work of the National Disaster Management Authority (NDMA); and
 - (b) if so, the details of its performance since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) National Disaster Management Authority (NDMA) constituted under Executive Order on 30th May, 2005 and later notified and established under Section 3 of Disaster Management Act, 2005 on 27th September, 2006, is a relatively new organization and only 5 year old. Mandated with the responsibility for laying down policies, plans and guidelines for disaster management and ensuring a timely and effective response to disasters, it has executed/ undertaken several initiatives as briefly highlighted below;

(i) National Policy on Disaster Management released and placed on website.